

**Central Administrative Tribunal  
Principal Bench**

**RA 32/2017  
OA No.2997/2014  
MA No.316/2017**

New Delhi, this the 14<sup>th</sup> day of May, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Union of India,  
Through General Manager,  
Northern Railway,  
Headquarter, Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Railway, Delhi Division,  
Estate Entry Road, Paharganj,  
New Delhi.
3. The Senior Divisional Personnel Officer,  
Estate Entry Road, DRM Office,  
New Delhi.
4. The Divisional Personnel Officer,  
Estate Entry Road,  
Delhi Division, DRM Office,  
New Delhi.

.... Review Applicants

(By Advocate: Shri Satpal Singh)

VERSUS

Shri Balram Ojha,  
S/o Late Shri Dharampal,  
R/o 314, First Floor,  
Gali No.6,Rishi nagar,  
Rani Bagh,Delhi-110034.

...Review Respondent

(By Advocate : Shri Ramesh Shukla for Shri R.K. Shukla)

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :-**

Heard the learned counsel for both the parties.

**MA No.316/2017**

2. In the circumstances, the MA filed for seeking condonation of delay in filing the RA is condoned.

**RA No.32/2017 in OA No.2997/2014**

3. The OA No.2997/2014 was disposed of as under :-

“3. In view of the above position, the respondents are directed to examine the case of the applicant on the basis of the aforesaid judgment and take appropriate decision within two months under intimation to the applicant.

4. The OA is allowed in above terms. There shall be no order as to costs.”

4. The respondents in the OA filed the present RA raising various grounds. This Tribunal while disposing of the OA has not given any finding on the merits of the case and directed the respondents to examine the case of the applicant and to take appropriate decision only. Hence we do not find any merit in the RA and the same is, accordingly, dismissed. No costs.

**( Nita Chowdhury )**  
**Member (A)**

**( V. Ajay Kumar )**  
**Member(J)**

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